

**EXPLOSION IN AMMUNITION FACTORY,
KIRKEE**

*477. **SHRI BENI SHANKER SHARMA :**

SHRI S. M. BANERJEE :

SHRI D. C. SHARMA :

Will the Minister of DEFENCE be pleased to state :

(a) whether three workmen were killed in an explosion in the Ammunition Factory, Kirkee on the 21st February, 1968;

(b) whether any inquiry has been held into the explosion;

(c) if so, the outcome thereof; and

(d) the action proposed to be taken in the matter and to help the families of the victims?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) One industrial employee was killed the explosion on 21-2-1968; one died later on the same day after admission in the Military Hospital.

(b) A Board of Enquiry consisting of 3 officers has been appointed to look into the causes of the explosion and to suggest remedial measures.

(c) and (d). The findings of the Board of Enquiry are awaited. A statement of the measures taken to render help to the families of the deceased employees is laid on the Table of the House.

STATEMENT

The following measures have been taken to render assistance to the families of the two industrial employees who died in the accident at Ammunition Factory, Kirkee on 21-2-1968 :—

(i) Rupees 1,000/- have been paid in cash to either widow from the Shahaney Memorial Trust Fund on 22-2-1968.

(ii) A sum of Rs. 75/- each has been paid in cash to the

widows from the Ammunition Factory Credit Society. A further sum of Rs. 75/- will be paid in 3 instalments. In addition, Rs. 500/- is being paid shortly from the Death-cum-Benevolent Fund of the Society.

(iii) Claims for payment of compensation under the Workmen's Compensation Act have also been submitted. The families will also receive family pension and death gratuity as admissible under the rules.

(iv) Widows of both the deceased employees have been offered employment as Labourer grade 'B' in the pay scale of Rs. 70-85. They are expected to join duty shortly.

**PAYMENT OF ARREARS TO I.N.A.
PERSONNEL**

*478. **SHRI K. P. SINGH DEO :** Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government have decided to pay to the I.N.A. men their forfeited pay and allowances partly in cash and partly in National Saving Certificates;

(b) whether it is also a fact that the Azad Hind Fauj Association has represented to Government for the payment of their dues in cash only;

(c) if so, whether Government have agreed to the request made by the Azad Hind Fauj Association; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). Yes, Sir.

(c) No, Sir.

(d) Since a substantial amount would have to be paid, it has been considered necessary to spread over payment over a longer period. In any case, National Saving Certificates will be encashable at any time after two years from the date of their issue.